

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No(s). 27936/2024

(Arising out of impugned final judgment and order dated 20-06-2024
in SLP(Crl) No.7259/2024 passed by the Supreme Court of India)

KIRITSINH HARISINH SOLANKI

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(IA No. 136030/2024 - CLARIFICATION/DIRECTION)

Date : 28-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN
(VACATION BENCH)For Petitioner(s) Mr. Vinay Navare, Sr. Adv.
Mr. Prashant S. Kenjale, Adv.
Mr. Muthu Vel Palani, Adv.
M/S. Juritrust Law Offices, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RLearned senior counsel for the petitioner sought
permission to withdraw the Miscellaneous Application.

His submission is placed on record.

The application for clarification/direction as well
as the Miscellaneous Application are dismissed as
withdrawn.(RADHA SHARMA)
COURT MASTER (SH)(MALEKAR NAGARAJ)
COURT MASTER (NSH)